

537 Bill Introduced

PHALGUNA 5, 1915 (SAKA)

Bill Introduced 538

*of Urgent Public Importance Bill Introduced*

*Prices Fixation Authority Bill*

SHRI KASHIRAM RANA: Sir, I introduce the Bill.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

15.52 1/2hrs.

LAND ACQUISITION (AMENDMENT) BILL\*

SHRI MOHAN SINGH: Sir, I introduce the Bill.

(Amendment of sections 11 and 23).

[English]

SHRI KASHIRAM RANA (Surat): Sir, I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. CHAIRMAN: The question is;

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894.

*The motion was adopted*

SHRI KASHIRAM RANA: Sir, I introduce the Bill.

15.54 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of Article 324)

[English]

SHRI MOHAN SINGH (Deoria): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

15.53 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of Articles 15 and 16)

[English]

SHRI MOHAN SINGH (Deoria): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

SHRI MOHAN SINGH: Sir I introduce the Bill

15.55 hrs.

REPRESENTATION OF THE PEOPLE  
(AMENDMENT) BILL\*

(Amendment of section 30).

[English]

SHRI MOHAN SINGH (Deoria): Sir, I

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beg to move for leave to introduce a Bill further to amend Representation of the People Act, 1951.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

*The motion was adopted.*

SHRI MOHAN SINGH: Sir, I introduce the Bill.

15.56 hrs.

#### PATNA UNIVERSITY BILL

[English]

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Sir, I beg to move for leave to introduce a Bill to establish and incorporate a teaching and residential University in the State of Bihar and to provide for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a teaching and residential University in the State of Bihar and to provide for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI RAMASHRAY PRASAD SINGH: Sir, I introduce the Bill.

15.57 hrs.

#### Fixation Authority Bill

#### GOVERNMENT OF UNION TERRITORY OF ANDAMAN AND NICOBAR ISLANDS BILL \*

[English]

SHRI BASUDEB ACHARIA (Bankura): I beg to move for leave to introduce a Bill to provide for the creation of Legislative Assembly for the Union territory of Andaman and Nicobar Islands and for matters connected therewith or incidental thereto.

I will also like to inform the House that Clause 19 of the Bill which was to be printed in thich type has not been so printed.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the creation of a Legislative Assembly for the Union territory of Andaman and Nicobar Islands and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI BASUDEB ACHARIA: Sir, I introduce the Bill.

15.58 hrs.

#### AGRICULTURAL PRODUCE PRICES FIXATION AUTHORITY BILL\*

By Shri Bhagwan Shankar Rawat